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Dr. Sunita Routray Vrs. UOI

O.A. No. 750/13
Order dated: 11.11.2013

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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A resolution has been made and communicated by the C.A.T. Bar Association to the extent as under:

"In continuation to our earlier resolution dt. 27.09.2013, 01.10.2013, 03.10.2013, 07.10.2013, 10.10.2013, 22.10.2013, 25.10.2013 and 31.10.2013, the General body meeting of C.A.T. Bar Association unanimously resolved to abstain from Court work till 11.11.2013".

In view of the above, no Counsel is present for either of the sides.

However, Dr. Sunita Routray, the Applicant, appeared in person and filed a memo stating therein that she has filed another O.A. with the self same prayer as in O.A. No. 750/13. Therefore, she wants to withdraw the earlier O.A. Accordingly, on the basis of memo filed to the above extent, the file was called for and perused.

I find that due to certain defects, the O.A. has not been registered. However, as the applicant seeks to withdraw the O.A., notwithstanding the defects pointed out by the Registry, the O.A. be registered and number be assigned.

N. A. 02

3 In view of the prayer made and memo filed, the Applicant
is permitted to withdraw this O.A. Accordingly, the O.A. is dismissed
as withdrawn.

Alal
MEMBER(Judl.)

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